

श्री मधु लिमये : आप हमारी बात सुन लीजिये अपने चेम्बर में इन दोनों मिनिस्ट्रों और अपोजीसन वालों को बुला लीजिये ।

अध्यक्ष महोदय : बीसियों बातों को यहाँ डील करना पड़ रहा है, अब आप चाहते हैं कि एक कोर्ट अन्दर लगा लूं मेरे को तो यही बरदास्त करना मुश्किल है ।

श्री मधु लिमये : आप अक्मर चेम्बर में बुलाते हैं चूंकि यह मामला सरकार के लिये एबरेरेसिग है, इस लिये नहीं बुलाना चाहते हैं ।

MR. SPEAKER: I cannot accept that position.

श्री मधु लिमये : आखिर चेयर का फंक्शन क्या है ? चेयर सदन के अधिकारों की रक्षा करता है ।

The minister has told a blatant lie. a white lie.

ऐसा लगता है कि आप उन को बरी कर रहे हैं ।

अध्यक्ष महोदय : इस काम को मैं नहीं करूंगा

श्री मधु लिमये : आप नहीं करेंगे तो कौन करेगा यह सदन के विषेवाधिकारो का मामला है । चलिए आप को बरी कर दिया । गोखले साहब , आप बड़े भ्राम्यवान हैं ।

अध्यक्ष महोदय : आप बरी करने वाले कौन हैं ?

STATEMENT BY MEMBER RE:
 REPLY TO SUPPLEMENTARY ON
 S. Q. NO. 225 ABOUT PAYMENT
 TO RAILWAY EMPLOYEES FOR
 THE STRIKE PERIOD

SHRIMATI PARVATHI KRISHNAN
 (Colombatore): Mr. Speaker, Sir, On 6th August 1974 while replying to a supplementary arising out of starred question No. 225, Shri Mohd. Shaif

Qureshi gave an answer which is contrary to facts.

My supplementary question was as follows:

"Sir, I would like to know from the Honourable Minister, of these re-instated cases, how many have been demoted...?"

In his reply, the Minister stated that..... "All appeals are being decided on merits. All these people have been taken back on the original posts. There has been no case of demotion so far."

I have, with me, Sir, documents to prove that the Minister was not giving correct information in his reply. To quote only one example, on 16th July 1974, that is three weeks before the Minister gave his reply, the following order was served on one Shri J. P. Srivastava, an employee in the Allahabad Division of the Northern Railway:

"Letter No. 230. Elect|RSO|Conf|
 ZZ|74 (Appeal|127A|1974, dt.
 16.7.74)

From: D.P.O. N. Rly., Ald to Sr.
 J. P. Srivastava c/o T. F. R.
 Ald.

The Divl. Supdt. has considered your appeal quoted above in terms of Rules 1968 and passed the following order which may please be noted.

He was an active participant in the strike. He even gave press statement exhorting people to go on strike. We may take him back but revert him as fireman Gr. C. permanently break in service to be enforced.

You are accordingly directed to report to Loco Foreman, Ald. to take up your duty as fireman Gr. C. immediately. The intervening period between the date of your dismissal from service and date of reinstatement would be treated as break in service for all purposes."

[Smt. Parvathi Krishnan]

From this order which is a sample of many such orders it is quite clear that the Minister has misinformed the House and is himself ill informed of what is happening in his Ministry in respect of victimisation cases. Petty officials are using powers given to them to harass and humiliate the railway workers and this nodes ill for the future of normal working of the railways.

I request that the Minister be asked to correct his reply.

MR. SPEAKER: Shri Qureshi.

SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of order. Shri Lalit Narain Mishra is sitting at the back of the House. His name is on the list. Why should the Deputy Minister reply? This is very unusual. According to the list of business, Shri L. N. Mishra is to make the reply. But he is sitting at the back relaxing

MR. SPEAKER: She has mentioned Shri Qureshi's name.

SHRI JYOTIRMOY BOSU: Your direction is that if the Minister is in the House, he should reply.

अध्यक्ष महोदय : अगर दोनो इकट्ठे बैठ गए तो इनको तसल्ली हो गई। अगर पीछे बैठे थे तो इनको तसल्ली नहीं थी।

SHRI JYOTIRMOY BOSU: In the list of business, Shri L. N. Mishra is to make the statement. He is here in the House.

अध्यक्ष महोदय : यह मवाल तो कुरेशी साहब का है।

SHRIMATI PARVATHI KRISHNAN: Shri Shafi Qureshi gave the original reply.

MR. SPEAKER: Any other Minister can also give the reply.

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): During

the course of supplementaries to Starred Question No. 225 on 8th August, 1974, Smt. Parvathi Krishnan wanted to know the number of railway employees who have been demoted on their reinstatement. While replying I have conveyed the information that generally all these people have been taken back on the original posts, because to my knowledge at that time nobody had been demoted while being taken back.

I have subsequently checked up the position and I find that generally all staff have been taken back in their original designations without any demotion to a lower post. There has been one case on the South Central Railway where a Naik who was in the revised scale of Rs. 200—240, has been taken back as a Peon in the scale of Rs. 196—232. On the Southern Eastern Railway four Foremen Grade 'A', who were officiating in an *ad hoc* capacity, that is purely as a stop-gap measure, since they were not duly selected for the higher grade, were taken back as Foremen Grade 'B', which was their position before their *ad hoc* promotion.

As regards the case referred to by Smt. Parvathi Krishnan the facts are that Shri J. P. Srivastava, Asstt. Driver (Electric) was removed from service on 15th May 1974. On his appeal, he was taken back as Fireman on 16th July, 1974. He can again represent to the appropriate authority, when the matter will again be considered.

I had while replying Smt. Parvathi Krishnan mentioned clearly that all appeals are being decided on merits. On scrutiny of the appeals when it is found that the offence committed by the employee can be viewed leniently any of the lesser punishment provided for in the Discipline and Appeal Rules is given and the employee is put back to duty.

PROF. MADHU DANDAVATE (Rajapur): After the statement it has become clearer that the facts referred to by Mrs. Parvathi Krishnan are correct. There is not only one order; there are many orders where re-instated workers have been demoted. This is a new form of victimisation.. (Interruptions).

MR. SPEAKER: You cannot ask for clarifications now.

12.32 hrs.

INTEREST-TAX BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to move for leave to introduce a Bill to impose a special tax on interest in certain cases.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to impose a special tax on interest in certain cases".

The motion was adopted.

SHRI K. R. GANESH: Sir, I introduce† the Bill.

12.33 hrs.

SICK TEXTILE UNDERTAKINGS (NATIONALISATION) BILL*

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY AND AGRICULTURE (SHRI C. SUBRAMANIAM): I beg to move for leave to introduce a Bill to provide for the acquisition and transfer of the right, title and interest of the owners in respect of the sick textile undertakings specified in the First Schedule with a view to reorganising and rehabilitating such sick textile undertakings so as to subserve the interests of the general public by the augmentation of the production and

distribution, at fair prices, of different varieties of cloth and yarn, and for matters connected therewith or incidental thereto.

श्री मधु लिमये (वाका): अध्यक्ष महोदय एक लम्बे समय के बाद यह विषयक हमारे सामने आया है, और इस पर मुझे खुशी है लेकिन इन की जो मुद्रावज की योजना है यह मेरी राय में ठीक नहीं है, और इसलिये मैं उम हिस्से का विरोध करना चाहता हूँ। वह उम का समर्थन किन कारणों को लेकर करना चाहते हैं इस का अगर मदन के मामले में विवरण और स्पष्टीकरण देंगे तो मेहरबानी होगी।

SHRI C SUBRAMANIAM: I do not know whether at this stage I should go into the merits of compensation, etc. When the Bill comes up for consideration, I shall explain.

श्री मधु लिमये: यह थोड़े ही है। जब सिद्धान्तों के सवाल उठाए जाते हैं तो जवाब आना चाहिये। मैंने केवल एक सिद्धान्त का सवाल उठाया।

अध्यक्ष महोदय: जब प्रन्मिपल्स आफ दी बिल कमीडरेशन स्टेज में जाते हैं तो उस समय जवाब दे सकते हैं। लेकिन अगर कोई लेजिस्लेटिव कम्पटीटम या कान्ट्रीट्यूशनल अमेडमेंट है तब तो आप जवाब अभी माग सकते हैं।

श्री मधु लिमये अध्यक्ष महोदय, दोनों कारणों को मैंने कर विरोध किया जाता है। मैं स्पष्टीकरण चाहता हूँ कि किन सिद्धान्तों के आधार पर उन्होंने कम्पेन्सेशन की योजना बनायी है।

अध्यक्ष महोदय: यह तो कंसीडरेशन स्टेज पर बतायेंगे।

श्री मधु लिमये: अगर नहीं आना है तो हम को अबोलिस कर दीजिए।

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†Introduced with the recommendation of the President.*